

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 09/(MAH)/2017  
CA No.

CORAM:


Present: SHRI M.K. SHRAWAT  
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: Sigrum Realities Ltd.  
V/s  
First Virasat Realcon Pvt. Ltd

SECTION OF THE COMPANIES ACT: 58 (3) of the Companies Act, 2013

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

|   |   |  |   |
|---|---|--|---|
| 1 | Adv. <del>Mr</del> Mayor Shetty also Adv.<br>Archan Shah i/b Rajani Associates<br>for Respondent. |  |  |
|---|---|--|---|

|   |   |  |   |
|---|---|--|---|
| 2 | Ashwin Bhadang a/w Binivas Arora<br>i/b Indialaw for Petitioner |  |  |
|---|---|--|---|

**COMMON ORDER**  
**I.A. No. 15/2016 in T.C.P. No.162/637-A/CLB/MB/MAH/2016**  
**C.P. No. 09/ 58(3)/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. In TCP No. 162/2016 Learned Representative of the Respondent has stated that two of the Directors, present in person, viz. Mr. Jeet Navneet Jasani and Mr. Sagar Pravin Raut are willing to resign from the Directorship of the Company. The Respondent is therefore directed to place on record in writing the Resignation Letters of both the Directors.
3. In CP No. 09/2017 the pleadings are not yet complete. The parties are directed to complete the pleadings earliest possible.
4. Both the Petitions being clubbed together, by consent listed for next hearing on **21<sup>st</sup> June, 2017**, Post Vacation.

Sd/-

Dated: **24.04.2017**

**M.K. Shrawat**  
**Member (Judicial)**